

वित्त मंत्रालय में राज्य मंत्री (श्री जूजिकार ल्लाह) : (क) जी, नहीं। फिर भी, आर्थिक अपराधों को रोकने तथा काले धन का पता लगाने के लिये कानून के वर्तमान ढाँचे के अन्तर्गत कार्यवाही की जा रही है।

(ख) यह प्रश्न नहीं उठता।

Amount permitted to Indians visiting Bangladesh

7853. DR. BHOY MONDAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that Indian visitors to Bangladesh are allowed to take only Rs. 20/- (twenty) per head; and

(b) if so, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). An Indian going to Bangladesh on private visit is allowed a foreign exchange release worth Rs. 300/- (Rupees three hundred only) once a year. In addition, he can avail of the conversion facility upto Rs. 100/- (Rupees one hundred only) while leaving India. Those going on business visits may obtain foreign exchange release on the prescribed business scales, which are \$ 85 and \$ 65 per day for senior and junior businessmen respectively.

Taking out Indian currency is prohibited except with general or special permission of the Reserve Bank of India. However, with a view to avoiding inconvenience to the Indians visiting neighbouring countries Indian currency upto Rs. 20/- is allowed to be carried out by Indians visiting Bangladesh, Sri Lanka, or Pakistan. This facility is also available to deck passengers proceeding to Burma, East Africa, Gulf Ports or Malaysia and Singapore.

Talks with Central Trade Union regarding Wages in Public Sector Undertakings

7854. SHRI K. A. RAJAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether it is a fact that the AITUC boycotted the talks initiated on March, 5 by the Ministry with Central Trade Unions to discuss the formulation of new guidelines for wages and other allied matters in public sector undertakings; and

(b) if so, what are the details and reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) and (b). At the meeting with the Central Trade Unions on 26-6-1978, it had been agreed by the Government and the Central Trade Unions that a suitable mechanism will be evolved for consulting trade union organisations in laying down guidelines for negotiations on wage revision and dearness allowance. All India Trade Union Congress had also been invited to participate in the discussions with the Central Trade Unions on 5-3-1979; but AITUC informed the Government that no useful purpose will be served in attending the meeting, as there was not only delay in calling the above meeting but the Government was also insisting to follow the earlier policy for finalisation of wage settlements in public enterprises, till new guidelines are evolved after discussions with the Central Trade Unions.

Purchase of Iron Ore from Private Mines in Bauxani in Orissa

7855. SHRI GOVINDA MUNDA: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that the M.M.T.C. has monopoly in the purchase of iron ore from the private

mines in Banspani in Keonjhar in Orissa;

(b) whether it is also a fact that recently the M.M.T.C. has stopped purchasing iron ore;

(c) if so, the reasons thereof;

(d) whether it is a fact that due to stoppage several thousands of adivasi labourers have been rendered unemployed; and

(e) whether there has been any change in the policy of the M.M.T.C. in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG): (a) to (e). Purchases of iron ore are made by M.M.T.C. from the private mines in Banspani area for export and supply to public sector steel plants. Direct sales to domestic consumers are also being made by some private mine owners. From 8th March, 1979 for a period of about a month, iron ore supplies on ex-plot basis at Banspani station could not be accepted due to pronounced inadequate rail movement to Paradip port from the beginning of January, 1979 and resultant build-up of stocks in the stack-yards to a saturation level. The temporary suspension of intake was reported to have adversely affected employment in the sector. Since rail movement has improved from the first week of this month intake of ex-plot supplies at Banspani has been resumed from 9th April.

मेसर्स स्वदेशी पोलिटिक्स लि० के विरुद्ध जांच पूरी करना

7857. श्री अर्जुन सिंह भदौरिया : क्या उप प्रधानमंत्री तथा वित्त मंत्री 24 फरवरी, 1978 के अतिरिक्त प्रश्न संख्या 551 और 632 के उत्तर के

सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मेसर्स स्वदेशी पोलिटिक्स लि०, गाजियाबाद (उत्तर प्रदेश) के विरुद्ध आयकर अधिनियम की धारा 132 (5) के अन्तर्गत जांच पूरी कर ली है ;

(ख) क्या सरकार को इस कम्पनी की लेखा परीक्षा रिपोर्ट मिल गई है जिसकी तैयारी के लिये सरकार ने आयकर अधिनियम की धारा 142(2E) के अन्तर्गत जारी किये थे ;

(ग) क्या सरकार ने उत्पादन शुल्क के सम्बन्ध में इस कम्पनी के विरुद्ध जांच पूरी कर ली है ;

(घ) क्या सरकार ने कच्चे माल के दुरुपयोग और इस फर्म द्वारा चोरी छिपे बिक्री के बारे में भी जांच पूरी कर ली है ;

(ङ) यदि हां, तो की गई जांच के क्या परिणाम निकले और तत्संबंधी ब्यांरा क्या है ;

(च) जांच के परिणामों के आधार पर इन मामलों में सरकार ने क्या कार्यवाही की है ; और

(छ) यदि कोई कार्यवाही नहीं की गई है तो इस सम्बन्ध में विलम्ब के क्या कारण हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री सर्लाइ अग्रवाल) : (क) तथा (ख). सुचना एकत्र की जा रही है और सभा-पटल पर रख दी जायेगी ।

(ग) कम्पनी द्वारा की गयी केन्द्रीय उत्पादन-शुल्क की चोरी के संबंध में जांच पूरी हो चुकी है ।